

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

04.01.2013

OA No. 863/2012

Mr. S. Shrivastava, Counsel for applicant.

Learned counsel for the applicant do not wish to argue the matter on merit and seeks direction to file a detailed representation with the prayer that the same may be decided expeditiously on its merit in accordance with the provisions of law.

Having heard the request of the learned counsel for the applicant, the applicant is given liberty to file the detailed representation before the respondents and the respondents are expected to consider the same expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)